

Pre-bid meeting in response to the Request for Proposal for procuring the services of Consulting Firm/Company for setting up of a Project Management Unit (PMU) in the C & T (Transport) Department.

The Pre-Bid Meeting was held on 18.06.2022 at 11.30 AM in the C & T (Transport) Department. The meeting was attended by the prospective Bidders and was chaired by the FA-cum-Special Secretary, C & T Department. The list of participants is placed at Annexure-A.

Based on the discussion with the prospective bidders, the RFP has been revised as detailed below:

SI No	RFP Document Ref No	Content of RFP Requiring Clarification	Points of Clarification	Modified Clause/Clarification
1	Section No. A. Financial Capability of the Bidder (Point No.1) Page No. 22	Criteria Annual turnover from advisory / consulting services provided to the Central / State Government Department / Ministry / PSU (Central / State) agency in India in each of the last 3 FYs (till FY 21) >INR 20cr and <INR 30cr.: 03 marks (Additional 01 mark for each INR 5cr. over and above INR 30cr. maximum 5 marks.) Lowest amongst the annual turnover from the 3 FYs will be considered for evaluation	Request you to kindly amend the clause as: Annual turnover from advisory / consulting and IT services provided to the Central / State Government Department / Ministry / PSU (Central / State) agency in India in each of the last 3 FYs (till FY 21) >INR 20cr and <INR 30cr.: 03 marks (Additional 01 mark for each INR 5cr. over and above INR 30cr. maximum 5 marks.) Lowest amongst the annual turnover from the 3 FYs will be considered for evaluation	Section No. A. Financial Capability of the Bidder (Point No.1) Page No. 22 , the said clause may be read as follows. "Annual turnover from advisory / consulting services provided to the Central/ State Government Department / Ministry / PSU (Central / State) agency in India in each of the last 3 FYs (till FY 21) >INR 20cr and <INR 30cr.: 03 marks (Additional 01 mark for each INR 5cr. over and above INR 30cr. maximum 5 marks.)"
2	Section No. A. Financial Capability of the Bidder (Point No.1) Page No. 22	Criteria Certificate from statutory auditor	As it takes time to get the certificate from Statutory Auditor (than CA) and also the cost is on higher side (in comparison to CA certificate), request you to kindly allow CA certificate as well in this point and amend the clause as: Certificate from statutory auditor / CA	No Change. As per RFP.

3	Contract Period Page no 15 of 37	<p>Contract Period:</p> <p>Contract will be initially valid for a period of one year from the date of signing of the contract and may be renewed on mutually agreed terms for further period.</p>	<p>We request the Authority to kindly increase the PMU contract period to 2 years and extendable by 1 year at least. This will help the consultant to plan the mobilisation of resource for deployment at client office and will ensure stability for the deployed key personnel.</p>	<p>Section-2 ,Contract Period Page no 15 of 37 may be read as follows.</p> <p>Contract will be initially valid for a period of two years from the date of signing of the contract and may be renewed on mutually agreed terms for further period.</p>
4	Bidder's Experience Page no 20 of 37	<p>Bidder's Experience SL no 3</p> <p>The Bidder should have experience of working on minimum five (05) PMU assignments of a minimum duration of 2 years with Central/State Government Department /Ministry / PSU (Central / State) agency in India</p>	<p>We have gone through the scope of work and reviewed the tender document. We understand the assignments such as Transaction advisory/Program management/Project management/ bid process management etc. where the consultant deploys a team of experts at client location to manage the defined scope of work on continuous basis for at least 2 years are eligible as per the current tender criteria. Please clarify. We also request the Authority to kindly modify the criteria accordingly.</p>	<p>No Change. Please refer Scope of Work of the RFP for types of assignment under PMU.</p>
5	Bidder's Experience Page no 20 of 37	<p>Bidder's Experience SI no 4</p> <p>The Bidder should have experience of completing at least one consulting assignments of minimum duration of 12 months in Government Departments/ Departmental agencies in Odisha</p>	<p>We request the authority to kindly modify the criteria as given below:-</p> <p>The Bidder should have experience of completing at least one consulting assignments of minimum duration of 3 months in Government Departments/ Departmental agencies in Odisha</p>	<p>No Change. As per RFP.</p>

6	<p>Bidder's Experience Page no 21 of 37</p>	<p>Bidder's Experience</p> <p>SI no 5</p> <p>The Bidder should have experience of completing at least one (1) IT advisory assignment for Transport and / or sector for a Central/ State Government Department / Ministry / PSU (Central / State) agency in India</p>	<p>While reviewing the scope of work, we understood the that the consultant has to assess the level of IT interventions in the department and suggest measures to improve the flow, process, monitoring, approvals through implementation of IT.</p> <p>Hence we understand that assignment such as preparation project monitoring tool/ dashboard etc are also eligible as part of the criteria. Also assignments such as IT parks/ IT sez can also be considered as eligible assignment. Please clarify. We also request the authority to kindly modify the criteria accordingly.</p> <p>Also we request the authority to modify the criteria of evaluating as give below:-</p> <p>The bidder should have IT Consulting project experience in government sector Number of Projects:- ≥3 projects: 10 marks (full marks) 2 projects: 8 Marks 1 project: 4 Mark</p>	<p>No Change.</p> <p>As per RFP. Please refer Section-4 Terms of Reference.</p>
7	<p>B. Experience of the Bidder</p> <p>SI no 2 Page no 22 of 37</p>	<p>The bidder should have IT Consulting project experience in government sector Number of Projects:- ≥5 projects: 10 marks (full marks) 4 projects: 7 Marks 3 projects: 5 Marks 2 projects: 3 Marks 1 project: 1 Mark</p>	<p>Also we request the authority to modify the criteria of evaluating as give below: _</p> <p>The bidder should have IT Consulting project experience in government sector</p> <p>Number of Projects:- ≥3 projects: 10 marks (full marks) 2 projects: 8 Marks 1 project: 4 Mark</p>	<p>No Change.</p> <p>As per RFP.</p>

<p>8</p>	<p>Additional clauses</p>	<p>We request the addition of the following clauses to the draft contract:</p> <p>Anti- Bribery & Anti-Corruption: Each Party represents, warrants and undertakes that: (a) It has not and shall not offer, promise, give, encourage, solicit, receive or otherwise engage in acts of bribery or corruption in relation to this Agreement (including without limitation any facilitation payment), or to obtain or retain business or any advantage in business for any member of its group, and has and shall ensure to the fullest extent possible that its employees and agents and others under its direction or control and directly involved in providing Services under the Agreement do not do so. For the purposes of this clause it does not matter if the bribery or corruption is (i) direct or through a third party; (ii) of a public official or a private sector person; (iii) financial or in some other form; or (iv) relates to past, present, or future performance or non-performance of a function or activity whether in an official capacity or not, and it does not matter whether or not the person being bribed is to perform the function or activity to which the bribe relates, or is the person who is to benefit from the bribe. For the purposes of this clause, a "person" is any individual, partnership, company or any other legal entity, public or private. (b) Each Party shall, adhere to applicable anti-bribery and corruption laws. (c) Each Party shall, immediately upon becoming aware of them, give the other Party all details of any non-compliance with Clause (a) and Clause (b). (d) It is a condition of this Agreement that each Party fully complies with this Clause. If it does not do so, without prejudice to any other remedy available to a party, the non-breaching party shall have</p>	<p>No Change. As per RFP</p>
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			the right (but not the obligation) in its absolute discretion to terminate the whole of this Agreement, or that part of this Agreement to which the bribery or corruption relates. For the avoidance of doubt, any breach of this Clause shall be deemed to be incapable of remedy	
9		Additional clauses	<p>We request the addition of the following clauses to the draft contract:</p> <p>Non-Exclusivity: The Client acknowledges that Consultant or its associates may have other commercial transactions with the Client, other parties reviewed for the Client or referred in the agreement (if any) and the services provided under the agreement shall be on a non-exclusive basis.</p>	<p>No Change.</p> <p>As per RFP.</p>

10	Additional clauses	<p>We request the addition of the following clauses to the draft contract: Economic and Trade Sanctions</p> <p>As of the date of this Agreement the Client warrants that, (a) neither Client nor any of its subsidiaries, or any director or corporate officer of any of the foregoing entities, is the subject of any economic or trade sanctions or restrictive measures issued by the United Nations, United States or European Union ("Sanctions"), (b) the Client is not 50% or more owned or controlled, directly or indirectly, individually or collectively, by one or more persons or entities that is or are the subject of Sanctions, and (c) to the best of Client's knowledge, no entity 50% or more owned or controlled by a direct or indirect parent of the Client, is the subject of Sanctions. For purposes of clause (c) in this section, "parent" is a person or entity owning or controlling, directly or indirectly, 50% or more of the Client. For so long as this Agreement is in effect, the Client will promptly notify CRISIL if any of these circumstances change, upon occurrence of which, CRISIL shall have the right to terminate the Agreement immediately in whole or in part for reasons of the Client's breach.</p>	<p>No Change. As per RFP.</p>
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11		Additional clauses	<p>We request the addition of the following clauses to the draft contract:</p> <p>Client may notify the Consultant in writing within 10 calendar days of Consultant providing the Deliverables to the Client any substantial non-conformity of the Deliverables vis-à-vis the Requirements. Upon receiving Client's notification, the Consultant shall rectify the non-conformity verified by it and resubmit the Deliverables to the Client within 15 calendar days. The Deliverables shall be considered "accepted" upon such re-delivery or the expiry of 10 calendar days as stated above, whichever is earlier.</p>	<p>No Change.</p> <p>As per RFP.</p>
12		Additional clauses	<p>We request the addition of the following clauses to the draft contract:</p> <p>The total aggregate liability of Consultant, whether in contract, tort (including negligence) or otherwise, under or in connection with this agreement, shall in no circumstances exceed a sum equal to the fees paid or payable by the Client under this agreement. In no event will Consultant be liable for any consequential, incidental, indirect, punitive or special losses or damages (including loss of profits, data, anticipated savings, business or goodwill), regardless of whether such liability is based on breach of contract, tort, strict liability, breach of warranties, failure of essential purpose or otherwise</p>	<p>No Change.</p> <p>As per RFP.</p>
13		Additional clauses	<p>The fees any amount Payable:-</p> <p>The fees and any amounts payable under this Agreement are exclusive of all applicable taxes (including GST), levies, duties etc. With regards to the applicability of Goods and Services Tax, the Client's address as mentioned for the purposes of GST will be considered as the consumption location for the</p>	<p>No Change.</p> <p>As per RFP.</p>

			<p>Services provided by Consultant under this Agreement. The GST registration number ("GSTIN") provided by the Client will be used by Consultant for filing of the GST returns. With regards to the applicability of Goods and Services Tax, the Client's address as mentioned for the purposes of GST will be considered as the consumption location for the Services provided by Consultant under this Agreement. Where Consultant issues a credit note to the Client in relation to any invoice, the Client shall adjust and upload its Input Tax Credit on the GSTN on or before the end of the month in which the credit note is issued by Consultant to the Client. If the Client fails to do so, and this results in additional liability for Consultant, Client shall be liable to be reimburse Consultant for any liability incurred by Consultant (being the tax, interest and any penalties thereon). The current contract pricing are based on an assumption that GST will apply to the services provided by the Consultant to the Client and the consultant is able to claim credit of the GST charged by its partners, vendors, sub-consultants. In the event that such assumption is incorrect and Consultant is not able to claim GST credit for the services provided to it by vendors, partners or sub-consultants, the consultant reserves its rights to recover from the Client an amount equivalent to 18% or prevailing GST rate on such statement values to the Consultant.</p>	
14	<p>Section 1 : General Information</p> <p>Fact Sheet (Point no. 12)</p> <p>Page No. 07</p>	<p>Last date and time for receipt of proposals from Bidders</p> <p>07/07/2022 by 12 P.M. (Through Speed Post / Registered Post / Courier / Drop box facility available)</p>	<p>We request the Authority to consider & allow the online submission of the Proposal.</p>	<p>No Change.</p> <p>As per RFP.</p>

15	<p>Section 1 : General Information</p> <p>Fact Sheet (Point no. 18)</p> <p>Page No. 07</p>	<p>Project Term : 12 months</p>	<p>Considering the Scope of Work, ToR and deliverables required, we understand that the Project Term of 12 months is extremely short as the scope of this project envisages long term duration which would attract the pool of reputed consultants to bid for this project.</p> <p>We request the Authority to consider extending this to 36 months with further mutual extension</p>	<p>Please refer point no -3</p>
16	<p>Section 1 : General Information</p> <p>RFP Document Fees</p> <p>Page No. 11</p>	<p>Non-refundable Proposal Document (downloaded from https://ct.odisha.gov.in/news) fees in shape of Demand Draft/Pay order from any scheduled commercial bank in favour of the Under Secretary to Government & Drawing Disbursing Officer, Commerce & Transport (Transport) Department payable at Bhubaneswar for Rs. 11,200/- (Rupees Eleven thousand Two hundred only) is to be furnished by the bidder along with the technical proposal. Proposals without the requisite Proposal Document cost shall be treated as non-responsive and rejected.</p>	<p>We request the Authority to allow payments through RTGS/ NEFT also. Accordingly, please provide the bank details for submission of RFP Document Fees.</p>	<p>No Change.</p> <p>As per RFP.</p>

17	<p>Section 3: Bid Evaluation Process Evaluation Criteria Page No. 20</p>	<p>The Bidder should have an average turnover of minimum INR 20cr. during last three financial years (FY 2018-19, FY 2019-20, FY 2020-21)</p>	<p>Considering the nature and size of the Assignment and to ensure the Authority is able to choose from a pool of reputed and renowned consultants, we suggest to raise the requirement of average turnover as the project requires consultants with experience, pool of experts and resource pool to address the project scope.</p> <p>We request the Authority to raise the requirement of minimum Average Turnover to 100 crores in the past three Financial Years and accordingly the Technical evaluation criteria may be revised.</p>	<p>Section 3: Bid Evaluation Process Evaluation Criteria Page No. 20 may be read as follows.</p> <p>"The Bidder should have an average annual turnover of minimum INR 15cr. during last three financial years (FY 2018-19, FY 2019-20, FY 2020-21)"</p>
18	<p>Section 3: Bid Evaluation Process Resource Profile</p> <p>Page No. 23, 24 & 25</p>		<p>Considering the Scope of Work, ToR and deliverables required, we understand that the PMU shall assist the Authority in the aspects of road safety, public transport, logistics policy, electric vehicles, printing press & stationary, IT etc.</p> <p>Considering the scope of work, Current team structure of (a) Programme Manager - cum - Team Leader (01 no.) and (b) Consultant (2) is not aligned to these requirements</p> <p>We request the Authority to consider the following Team structure for the implementation of this Assignment:</p> <ul style="list-style-type: none"> (a) Programme Manager - cum - Team Leader (01 no.) (b) Transport Planner (01 No.) (c) IT Expert (01 No.) (d) Subject Matter Experts (cumulative input of approximately 12 man-months) (e) Consultants (04 Nos.) 	<p>No Change.</p> <p>As per RFP</p>

19	<p>Section 3: Bid Evaluation Process Resource Profile</p> <p>Page No. 23 & 24</p>	<p>Programme Manager-cum-Team Leader</p> <p>' - MBA / equivalent from an institution of national repute.</p> <p>- More than 10 years of work experience with at least 05 years of work experience in Government Consulting</p> <p>- At least 5 years of experience in working in Programme Management Units in Centre/State/Public Sector Units</p> <p>- Demonstrable past experience in requirements management, BPR and change management</p> <p>- Preference will be given to person having working experience in Transport sector (min. 2 years)</p>	<p>Considering the Scope of Work, the requirement of "BPR and Change Management " experience is not the overall scope of this project. policy, project, multi stakeholder coordination and effectove utilization of resources for Programme Manager-cum-Team Leader. Hence, we request the Authority to remove this experience from the requirememnt.</p>	<p>No Change.</p> <p>As per RFP</p>
20	<p>Section 4: Terms of Reference</p> <p>Page No. 30</p>	<p>Aspirational Districts</p> <p>i. Visit the aspirational districts for reality check and recording of facts.</p> <p>ii. Study the existing initiatives of the Department and assist in preparing the transport related objective oriented master plan for the ten (10) aspirational districts in the state.</p>	<p>We request the Authority to give clarity on the scope of work required for visit the aspirational districts and whether the Authority shall reimburse the expenses for the travel ?</p> <p>Also request the Authority to provide the list of ten (10) aspirational districts in the state.</p>	<p>Please refer Section-4 - ToR of the RFP for detailed scope of work.</p> <p>Amendment of New Clause</p> <p>It is the responsibility of the bidder to provide the travel, lodging and boarding expense to its deployed resources as and when required by the department. The payment to the bidder on travel expenses shall be reimbursed by the department based on actuals and submission of bills. Department may arrange the facility in Government premises mostly.</p>

21	Section 4: Terms of Reference Payment Terms Page No. 31	Payment Terms: (iii) Payments to be released on Quarterly upon submission of the QSR	As per the normal practice followed by various Central and State Authorities for similar Projects, the payments were made to the Consultant on Monthly basis. Hence, we request the Authority to modify the Payment Terms as Monthly in place of Quarterly.	No Change. As per RFP.
22	Section 1 : General Information Fact Sheet (Point no. 12) Page No. 07	Last date and time for receipt of proposals from Bidders : 07/07/2022 by 12 P.M.	Given the extensive submission requirements of the subject RFP, we request the Authority to kindly extend the submission due date by at least 02 weeks. This will enable interested bidders to submit quality proposals to the Authority.	To be finalized by the department
23	Section 2: Terms & Conditions, Clause Copyright, Patents and Other Proprietary Rights Page No. 16	C&T(T) Deptt. shall be entitled to all the rights for data collected for the department, reports prepared for the department. At the Department's request, the selected agency / deployed resource persons shall take all necessary steps to submit them to the Department in compliance with the requirements of the contract. However, bidder will have the rights over its pre-existing patents, proprietary rights etc.	We request the Authority to kindly confirm that no Agency intellectual proprietary rights or proprietary material is required in the deliverables.	No Change. As per RFP

<p>24</p>	<p>Section 2: Terms & Conditions, Clause Copyright, Patents and Other Proprietary Rights</p> <p>Page No. 16</p>		<p>We request the Authority to add the below clause as a provision under this clause:</p> <p>"Any information, advice, recommendations or other content of any reports, presentations or other communications we provide under this Agreement ("Reports"), other than Client Information, are for Client's internal use only (consistent with the purpose of the particular Services) including Client's board of directors, its audit committee, or its statutory auditors and not for disclosure externally outside your organization. Client may not rely on any draft Report and consultant shall not be required to update its Final Report."</p>	<p>No Change.</p> <p>As per RFP</p>
<p>25</p>	<p>Section 2: Terms & Conditions, Clause Indemnity</p> <p>Page No. 17</p>	<p>The selected agency, at all times, during the pendency of this agreement, shall keep the C&T(T) Deptt. indemnified to an amount not exceeding the total fees paid to the consultant under this agreement.</p>	<p>EY maintains professional indemnity insurance which covers our professional liability up to an appropriate level sufficient for the purposes of this engagement. We kindly request the Authority to consider the removal of this clause.</p>	<p>No Change.</p> <p>As per RFP</p>

26	<p>Section 2: Terms & Conditions, Clause Settlement of Dispute</p> <p>Page No. 17</p>	<p>The Client and the agency shall make every effort to resolve amicably, by direct negotiation, any disagreement or dispute arising between them under or arising from or in connection with the contract. Disputes not so resolved amicably within 30 days of receipt of notice of such a dispute shall be resolved by a sole arbitrator nominated by the Principal Secretary, C & T Department, Govt. of Odisha. The arbitration proceeding shall be held in Bhubaneswar within Odisha only.</p>	<p>We request the authority to modify this clause as below, conforming to the provisions of the Arbitration and Conciliation Act:</p> <p>The Client and the agency shall make every effort to resolve amicably, by direct negotiation, any disagreement or dispute arising between them under or arising from or in connection with the contract. Disputes not so resolved amicably within 30 days of receipt of notice of such a dispute shall be resolved by a sole arbitrator nominated by the Principal Secretary, C & T Department, Govt. of Odisha. mutually appointed by the Parties as per the provisions of the Arbitration and Conciliation Act, 1996. The arbitration proceeding shall be held in Bhubaneswar within Odisha only</p>	<p>No Change.</p> <p>As per RFP</p>
27	<p>Section 2: Terms & Conditions, Clause Termination</p> <p>Page No. 17</p>	<p>(i) Commerce & Transport Department may ask for replacement of any member of the PMU in case of non-satisfactory performance. In such case, the team member should be replaced within 30 days by the firm.</p> <p>(ii) Either party can terminate the agreement by giving two months written notice.</p>	<p>We request the Authority to add the below clause as a provision under this clause:</p> <p>"(iii) The agency may terminate this Agreement, or any particular Services, immediately upon written notice to Client if Agency reasonably determines that it can no longer provide the Services in accordance with applicable law or professional obligations. Upon termination Agency shall be entitled to receive payments of the Services performed, work in progress and expenses incurred by it, till the date of such termination."</p>	<p>No Change.</p> <p>As per RFP</p>

28	<p>Section 2: Governing Law and Penalty Clause</p> <p>Page No. 15</p>	<p>The schedule given for delivery is to be strictly adhered to in view of the strict time schedule. Any unjustified and unacceptable delay in delivery shall render the bidder liable for liquidated damages and thereafter the Department holds the option for cancellation of the contract for pending activities and completes the same from any other agency. The Department may deduct such sum from any money from their hands due or become due to the bidder. The payment or deduction of such sums shall not relieve the bidder from his obligations and liabilities under the contract. The rights and obligations of the Department and the bidder under this contract will be governed by the prevailing laws of Government of India /Government of Odisha.</p>	<p>We request the Authority to modify this clause as given below :</p> <p>"The schedule given for delivery is to be strictly adhered to in view of the strict time schedule. Any unjustified and unacceptable delay in delivery shall render the bidder liable for liquidated damages subject to a maximum of 10% of the Agreement Value and thereafter the Department holds the option for cancellation of the contract for pending activities and completes the same from any other agency. The Department may deduct such sum from any money from their hands due or become due to the bidder. The payment or deduction of such sums shall not relieve the bidder from his obligations and liabilities under the contract. The rights and obligations of the Department and the bidder under this contract will be governed by the prevailing laws of Government of India / Government of Odisha."</p>	<p>No Change.</p> <p>As per RFP</p>
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29	Section2 : Confidentiality Page No.15	Information relating to evaluation of proposals and recommendations concerning awards shall not be disclosed to the bidders who submitted the proposals or to other persons not officially concerned with the process, until the publication of the award of contract. The undue use by any Bidder of confidential information related to the process may result in rejection of its proposal and may be subject to the provisions of the Client's anti-fraud and corruption policy. During the execution of the assignment except with prior written consent of the Client, the consultant or its personnel shall not at any time communicate to any person or entity any confidential information acquired in the course of the contract.	We request the Authority to add the clause given below to this clause: "Except as otherwise permitted by this Agreement, neither of the parties may disclose to third parties the contents of this Agreement or any information provided by or on behalf of the other that ought reasonably to be treated as confidential and/or proprietary. Parties may, however, disclose such confidential information to the extent that it: (a) is or becomes public other than through a breach of this Agreement, (b) is subsequently received by the receiving party from a third party who, to the receiving party's knowledge, owes no obligation of confidentiality to the disclosing party with respect to that information, (c) was known to the receiving party at the time of disclosure or is thereafter created independently, (d) is disclosed as necessary to enforce the receiving party's rights under this Agreement, or (e) must be disclosed under applicable law, legal process or professional regulations. These obligations shall be valid for a period of 3 years from the date of termination of this Agreement."	No Change. As per RFP
30	RFP Document Fees, Page no-11	Non-refundable Proposal Document fees in shape of Demand Draft/Pay order from any scheduled commercial bank in favour of the Under Secretary to Government & Drawing Disbursing Officer, Commerce & Transport (Transport) Department payable at Bhubaneswar for Rs. 11,200/-	Kindly consider it to INR 1100 ONLY	No Change. As per RFP

31	Pre- Qualification Criteria, SI NO- 5, Bidder's Experience, Page no- 21	The Bidder should have experience of completing at least one (1) IT advisory assignment for Transport and /or sector for a Central/ State Government Department /Ministry / PSU (Central / State) agency in India	kindly give a clear IDEA.	No Change. As per RFP
32	Technical Evaluation Criteria, PAGE NO- 22, A. Financial Capability of the Bidder	Lowest amongst the annual turnover from the 3 FYs will be considered for evaluation	kindly give a clear IDEA & consider a average annual turnover.	Modified Earlier
33	Payment Terms: Page no- 31	Payments to be released on Quarterly upon submission of the QSR.	Please change to Monthly payment mode.	No Change. As per RFP
34	Proposed statement	Limitation of Liability	The Commerce and Transport (Transport) Department is requested to include the below clause: "Purchaser /Client agrees that Consulting Agency will not be liable for (i) loss or corruption of data from your systems, (ii) loss of profit, goodwill, business opportunity, anticipated savings or benefits or (iii) indirect or consequential loss."	No Change. As per RFP

35	Proposed statement	Confidentiality Obligations	<p>The Commerce and Transport (Transport) Department is requested to allow standard exceptions to confidential information, which is industry standard and reasonable. Not all information can be regarded as confidential. For eg., if the information is in public domain, we cannot be expected to keep it confidential at our end. Similarly, if any information is liable to be disclosed under the RTI, giving it a confidential status and obliging us to keep such information confidential is not correct. We request inclusion of the following clause:</p> <p>"Confidential information does not include any information which (i) is rightfully known to the recipient prior to its disclosure; (ii) is independently developed by the recipient without use of or reliance on confidential information; or (iii) is or later becomes publicly available without violation of this agreement or may be lawfully obtained from a third party; or (iv) which would be required to be disclosed under the (Indian) Right to Information Act."</p>	<p>No Change.</p> <p>As per RFP</p>
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<p>36</p>	<p>Proposed statement</p>	<p>Confidentiality Obligations</p>	<p>The Commerce and Transport (Transport) Department is requested to consider that the selected agency may have to disclose information for successful accomplishment of work and for regulatory and internal compliance purposes. However, to the extent legally permissible, we will ensure that even if the information is disclosed to any third party, such parties maintain confidentiality of such information. The Department is therefore requested to kindly include the following clause:</p> <p>"Consultant may disclose confidential information: (a) to its employees, directors, officers and subcontractors, on a need to know basis, as required for performance of services, provided such employees, directors, officers and subcontractors are bound by confidentiality obligations; (b) where required by applicable law or regulation or for regulatory and compliance (both internal and external) purposes."</p>	<p>No Change. As per RFP</p>
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37	<p>Indemnity</p> <p>Section:2 Terms and Conditions</p> <p>Page No.-17</p>	<p>The selected agency, at all times, during the pendency of this agreement, shall keep the C&T(T) Deptt. indemnified to an amount not exceeding the total fees paid to the consultant under this agreement.</p>	<p>The Commerce and Transport (Transport) Department is requested to consider the following statements to be included under "Indemnity".</p> <p>The indemnities to be set out in the agreement post selection of the Consultant shall be subject to the following conditions:</p> <p>(i) the Indemnified Party as promptly as practicable informs the Indemnifying Party in writing of the claim or proceedings and provides all relevant evidence, documentary or otherwise;</p> <p>(ii) the Indemnified Party shall, at the cost of the Indemnifying Party, give the Indemnifying Party all reasonable assistance in the Defense of such claim including reasonable access to all relevant information, documentation and personnel provided that the Indemnified Party may, at its sole cost and expense, reasonably participate, through its attorneys or otherwise, in such Defense;</p> <p>(iii) if the Indemnifying Party does not assume full control over the Defense of a claim as provided in this clause, the Indemnified Party may participate in such defense at its sole cost and expense, and the Indemnified Party will have the right to defend the claim in such manner as it may deem appropriate, and the cost and expense of the Indemnified Party will be included in losses;</p> <p>(iv) the Indemnified Party shall not prejudice, pay or accept any proceedings or claim, or compromise any proceedings or claim, without the written consent of the Indemnifying Party;</p> <p>(v) all settlements of claims subject to indemnification under this Clause will: a) be entered into only with the consent of the Indemnified Party, which consent will not be unreasonably withheld and include an unconditional release to the Indemnified Party from the claimant or plaintiff for all liability in respect</p>	<p>No Change.</p> <p>As per RFP</p>
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			<p>of such claim; and b) include any appropriate confidentiality agreement prohibiting disclosure of the terms of such settlement;</p> <p>(vi) the Indemnified Party shall account to the Indemnifying Party for all awards, settlements, damages and costs (if any) finally awarded in favour of the Indemnified Party which are to be paid to it in connection with any such claim or proceedings;</p> <p>(vii) the Indemnified Party shall take steps that the Indemnifying Party may reasonably require to mitigate or reduce its loss as a result of such a claim or proceedings;</p> <p>(viii) in the event that the Indemnifying Party is obligated to indemnify an Indemnified Party pursuant to this clause, the Indemnifying Party will, upon payment of such indemnity in full, be subrogated to all rights and defenses of the Indemnified Party with respect to the claims to which such indemnification relates; and</p> <p>(ix) if a Party makes a claim under the indemnity set out under Clause above in respect of any particular loss or losses, then that Party shall not be entitled to make any further claim in respect of that loss or losses (including any claim for damages).</p>	
38	<p>Governing Law and Penalty Clause</p> <p>Section-2 : Terms and Conditions</p> <p>Page No.-15</p>	Liquidated Damages	<p>We request the Department to cap the liquidated damages/penalties cumulatively to 5% of the total contract value and revise the statement as below:</p> <p>"Any unjustified and unacceptable delay in delivery shall render the bidder liable for liquidated damages (maximum up to 5% of the total contract value) and thereafter the Department holds the option for cancellation of the contract for pending activities....."</p>	<p>No Change.</p> <p>As per RFP</p>

39	<p>Governing Law and Penalty Clause</p> <p>Section-2 : Terms and Conditions</p> <p>Page No.-15</p>	<p>The schedule given for delivery is to be strictly adhered to in view of the strict time schedule.</p>	<p>There might be various dependencies on the Department and/or other third parties for completing certain deliverables of the project. There may be delays on part of Department and other parties also. However, we understand that it is not the intention to make the agreement void ab initio in case of any delay in achieving the timelines. The Department may exercise the right to terminate the contract in case of material breaches. Thus, request to kindly delete this clause.</p>	<p>No Change.</p> <p>As per RFP</p>
40	<p>Proposed statement</p>	<p>There is no restriction on the usage of deliverable. No third party disclaimers.</p>	<p>We will be providing services and deliverables to the Commerce and Transport (Transport) Department under the contract. We accept no liability to anyone, other than the Department, in connection with our services, unless otherwise agreed by us in writing. The Department should agree to reimburse us for any liability (including legal costs) that we incur in connection with any claim by anyone else in relation to the services. Kindly confirm our understanding is correct and include the suitable statement.</p>	<p>No Change.</p> <p>As per RFP</p>

41	Proposed statement	No acceptance criteria	<p>If the project is to be completed on time, it would require binding both parties with timelines to fulfill their respective part of obligations. We request to incorporate a deliverable acceptance procedure, perhaps the one provided by Meity in their guidelines, or the one suggested below, to ensure that acceptance of deliverables is not denied or delayed and comments, if any, are received by us well in time. You may consider including the below simple clause:</p> <p>"Within 10 days (or any other agreed period) from Client's receipt of a draft deliverable, Client will notify Consultant if it is accepted. If it is not accepted, Client will let Consultant know the reasonable grounds for such non acceptance, and Consultant will take reasonable remedial measures so that the draft deliverable materially meets the agreed specifications. If Client does not notify Consultant within the agreed time period or if Client uses the draft deliverable, it will be deemed to be accepted."</p>	<p>No Change. As per RFP</p>
42	Proposed statement	CoVID 19 crisis : Deployment of resources	<p>If there are any circumstances that reasonably restricts travel or physical presence of our personnel at your office / location, then without prejudice to your payment obligations, you shall allow such personnel to work from home or other remote location till the time such reasonable restrictions exist. Any delay / default in performing our obligations arising from such restrictions, shall not be attributable to us and shall not be considered a breach of contract on our part and no consequent damages / penalties etc. arising therefrom would be imposed on us under the Contract.</p>	<p>No Change. As per RFP</p>

43	<p>Technical Bid Format - T4</p> <p>BID SECURITY DECLARATION</p> <p>Section-5 : Forms and Templates</p> <p>Page No.-36</p>	<p>I/We hereby accept that I/We may be disqualified from bidding for any contract with you for a period of 5.6 year from the date of disqualification as may be notified by you (without prejudice to FACT's rights to claim damages or any other legal recourse) if,</p> <p>1. I am /We are in a breach of any of the obligations under the bid conditions,</p> <p>2. I/We have withdrawn or unilaterally modified/amended/revise, my/our Bid during the bid validity period specified in the form of Bid or extended period, if any.</p> <p>3. On acceptance of our bid by FACT, I/we failed to deposit the prescribed Security Deposit or fails to execute the agreement or fails to commence the execution of the work in accordance with the terms and conditions and within the specified time.</p>	<p>I. We understand that the engagement is for a period of 12 months i.e., 1 year. Hence, there should not be any restriction for us to participate / bid for any contract with you for a period of 5.6 years. Therefore, we request to kindly revise the content to 1 year in place of 5.6 years.</p> <p>II. There is no mention of the term FACT in the RFP document except for the Bid Security Declaration format and thus the same is confusing. Kindly define the term FACT or change it to the name of the appropriate authority.</p>	<p>No Change.</p> <p>As per RFP.</p> <p>BID SECURITY DECLARATION Section-5 : Forms and Templates Page No.-36 , point no.3 may be read as follows.</p> <p>"On acceptance of our bid , I/we fail to deposit the prescribed Security Deposit or fail to execute the agreement or fail to commence the execution of the work in accordance with the terms and conditions and within the specified time."</p>
44	<p>Contract Period</p> <p>Section-2 : Terms and Conditions</p> <p>Page No.-15</p>	<p>Contract will be initially valid for a period of one year from the date of signing of the contract and may be renewed on mutually agreed terms for further period.</p>	<p>Considering the inflation, we request the Department to keep the renewal of the contract at least 10% over and above the quoted price of the selected agency.</p>	<p>No Change.</p> <p>As per RFP</p>

45	<p>B. Experience of the Bidder</p> <p>Technical Evaluation Criteria</p> <p>Section-3 : Bid Evaluation Process</p> <p>Page No.-22</p>	<p>Experience of undertaking large PMU projects of a minimum duration of 2 years with Central/ State Government agencies/PSU (Central / State) in India</p> <p>Number of Projects:- =5 Projects: 3 Marks >5 and ≤10 Projects: 5 Marks >10 Projects: 10 Marks (full marks)</p>	<p>1. We request the Department to clarify the meaning of large PMU projects (e.g. W.O. value more than INR 3 cr. etc.).</p> <p>2. The scoring pattern may also be reconsidered and full marks against more than 10 projects may be revised.</p>	<p>Bidders should have undertaken projects of at least Rs.50.00 lakh of a minimum duration of 2 years.</p>
46	<p>Technical Bid Format - T3</p> <p>Performance Statement for a period of last seven years</p> <p>Section-5 : Forms and Templates</p> <p>Page No.-36</p>	<p>The format</p>	<p>We request the Department to clarify which types of works to be shown in the format shared.</p>	<p>Name of the Project shall be added in the Format T3.</p>

47	Evaluation Criteria-Prequalification Criteria	3	<p>3, Bidder's Experience: The Bidder should have experience of working on minimum five (05) PMU assignments of a minimum duration of 2 years with Central/ State Government Department / Ministry / PSU (Central / State) agency in India</p> <p>Query/ Suggestion: The above mentioned criteria is found to be stringent and will restrict some of the firms in participating, request you to amend the criteria to "</p> <p>"The Bidder should have experience of working on minimum five (05) PMU assignments (either ongoing or completed) with Central/ State Government Department / Ministry / PSU (Central / State) agency in India. Bidders experience on multilateral funding Agencies (such as World Bank, ADB, IMF, United Nations, DFID, etc) funded projects including credentials of member firm would also be considered towards above."</p> <p>During empanelment of consulting companies by Govt of Odisha, experience of member firms as above was considered. This would certainly help in healthy participation by capable companies. Further, seeking minimum duration of 2 years become very restrictive for a few of the empanelled consultancy organisations in Odisha. Request kind consideration towards removing duration requirement & consider ongoing projects as well.</p>	<p>Evaluation Criteria-Prequalification Criteria, Page No 20, Point-3 may be read as follows.</p> <p>The Bidder should have experience of working on minimum five (05) PMU assignments (either ongoing or completed) of a minimum duration of 2 years with Central/ State Government Department / Ministry / PSU (Central / State) agency in India</p> <p>Bidder needs to submit the declaration from client regarding continuity of the said assignments.</p>
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48	Evaluation Criteria- Prequalification Criteria	4	<p>4, Bidder's Experience: The Bidder should have experience of completing at assignments of minimum duration of 12 months in Government Departments/ Departmental agencies in Odisha</p> <p>Query/Suggestion: The above mentioned criteria is found to be stringent and will restrict some of the firms in participating. While we understand that Govt of Odisha is open to invite good and capable organisations to work in Odisha, such clause would restrict participation to a very few consulting companies. Considering the same, request you to amend the criteria to " The Bidder should have experience of working on consultancy assignment in Odisha for atleast one assignment of minimum duration of 12 months with Government Departments/ Departmental agencies in Odisha"</p>	<p>No Change.</p> <p>As per RFP</p>
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49	Evaluation Criteria- Prequalification Criteria	5	<p>5, Bidder's Experience: The Bidder should have experience of completing at least one (1) IT advisory assignment for Transport and / or sector for a Central/ State Government Department / Ministry / PSU (Central / State) agency/ Reputed Enterprise in India. Query/ Suggestion: We understand that the department would like to evaluate capabilities of bidder towards working in Transport domain. The consultancy firm having experience in Private sector across different services in transport sector can help bring in a fresh perspective / innovative ideas to support the department in achieving its objectives. Considering the same, request to kindly amend the clause as follows :</p> <p>The Bidder should have experience of completing at least one (1) IT advisory/Review assignment for Transport and / or sector for a Central/ State Government Department / Ministry / PSU (Central / State) agency/ Reputed Enterprise in India.</p>	<p>No Change. As per RFP</p>
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50	Evaluation Criteria- Technical Evaluation Criteria	B(1)	<p>Experience of undertaking large PMU projects of a minimum duration of 2 years with Central/ State Government agencies/PSU (Central / State) in India</p> <p>Number of Projects:- =5 Projects: 3 Marks >5 and ≤10 Projects: 5 Marks >10 Projects: 10 Marks (full marks)</p> <p>Query/Suggestion: The above mentioned criteria is found to be stringent and will restrict some of the firms in participating, request you to amend the criteria to "</p> <p>Experience of undertaking large PMU/ Consultancy projects with Central/ State Government agencies/PSU (Central / State) in India."</p> <p>=3 Projects: 5 Marks; For every additional project, 2.5 Marks will be allotted subject to maximum 10 Marks</p>	<p>No Change. As per RFP</p>
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51	Evaluation Criteria- Financial Evaluation Criteria	NA	<p>Evaluation Process</p> <p>i. Proposals shall be ranked according to their combined technical (TS) and financial (FS) scores using the weights (T = the weight given to the Technical Proposal (0.8); P = the weight given to the Financial Proposal (0.2): $T + P = 1$) as following:</p> <p>ii. $S = (TS \times T) + (FS \times P)$,</p> <p>iii. The Selected Applicant shall be the First Ranked Applicant (having the highest combined score). The Second and third Ranked Applicant shall be kept in reserve and may be invited for negotiations in case the first ranked Applicant withdraws or fails to comply with the requirements specified in the RFP document. Query/ Suggestion: We request you to kindly give synchronous weightage on Technical & Commercial and make it 60:40 OR 70:30. Such weightage for technical and commercial proposals is widely adopted across government departments in various tenders whereas 80:20 is very rare. 70:30 also keeps an adequate weightage to Technical</p>	<p>Evaluation Criteria- Financial Evaluation Criteria ,Evaluation Process Page No-26 may be read as follows.</p> <p>"Proposals shall be ranked according to their combined technical (TS) and financial (FS) scores using the weights (T = the weight given to the Technical Proposal (0.7); P = the weight given to the Financial Proposal (0.3): $T + P = 1$) as following $S = (TS \times T) + (FS \times P)$, iii. The Selected Applicant shall be the First Ranked Applicant (having the highest combined score). The Second and third Ranked Applicant shall be kept in reserve and may be invited for negotiations in case the first ranked Applicant withdraws or fails to comply with the requirements specified in the RFP document."</p>
52	Scope of work	NA	<p>While the role of Pmu would be to work on all dimensions defined under the terms of reference, in the interest of clarity, request you to kindly define specific deliverables / reports which needs to be submitted by the PMU under each of the domains / categories -</p> <p>Transformative Governance through Citizen Centric Service Delivery Road Safety Public Transport Policy Making Performance Monitoring Synergising with Various Authorities / Agencies Future IT Interventions</p>	<p>No Change.</p> <p>As per RFP</p>

53	Contract Period (Page No. 15)	Contract will be initially valid for a period of one year from the date of signing of the contract and may be renewed on mutually agreed terms for further period.	PMU inception and Current scenario assessment and requirement analysis will consume 3 months (approx) of the project duration. Considering this project contract should be initially for a period of two year from the date of signing of the contract and may be renewed on mutually agreed terms for further period.	Addressed Earlier
54	Pre-Qualification Criteria (Page No. 20) - Annual Sales Turnover & Net worth	<ul style="list-style-type: none"> The Bidder should have an average turnover of minimum INR 20cr. during last three financial years (FY 2018-19, FY 2019-20, FY 2020-21) The company must be profit making & positive net worth in last three financial years ending at 31st March 2021. 	Request for Change: <ul style="list-style-type: none"> The Bidder should have an average turnover of minimum INR 15cr. during last three financial years (FY 2018-19, FY 2019-20, FY 2020-21) The company must be profit making in last three financial years ending at 31st March 2021. The company must have a positive net worth as on last financial year. Justification: Net worth is rightly assessed as on date , rather than a time period. 	Addressed Earlier
55	Pre-Qualification Criteria (Page No. 20) - Bidder's Experience	The Bidder should have experience of working on minimum five (05) PMU assignments of a minimum duration of 2 years with Central/ State Government Department / Ministry / PSU (Central / State) agency in India	Request for Change: The Bidder should have experience of working on minimum five (05) PMU assignments of a minimum duration of 2 years with Central/ State Government Department / Ministry / PSU (Central / State) agency / ULBs / Authorities in India Justification: Urban Local Bodies and State Government/ Central Govt. authorities must be included.	No Change. As per RFP.
56	Pre-Qualification Criteria (Page No. 20) - Bidder's Experience	The Bidder should have experience of completing at least one consulting assignments of minimum duration of 12 months in Government Departments/ Departmental agencies in Odisha	Request for consideration: <ul style="list-style-type: none"> The Bidder should have ongoing or completed project experience with at least one consulting assignments with minimum duration of 12 months completed in Government Departments/ Departmental agencies in Odisha Justification: Ongoing assignment with atleast 12 months of completion should also considered as that highlights that project has already covered more than 12 months and successful continuance is in process. 	Pre-Qualification Criteria (Page No. 20) - Bidder's Experience may be read as follows. "The Bidder should have ongoing or completed project experience at least one consulting assignments of minimum duration of 12 months in Government Departments/ Departmental agencies in Odisha"

57	Pre- Qualification Criteria (Page No. 20) - Bidder's Experience	The Bidder should have experience of completing at least one (1) IT advisory assignment for Transport and / or sector for a Central/ State Government Department / Ministry / PSU (Central / State) agency in India	<p>Request for consideration:</p> <ul style="list-style-type: none"> The Bidder should have ongoing or completed project experience with at least one (1) IT advisory assignment for Transport and / or sector for a Central/ State Government Department / Ministry / PSU (Central / State) agency in India <p>Justification: Ongoing assignment with at least 12 months of period completed should also considered as that highlights that project has already covered more than 12 months and successful continuance is in process.</p>	Pre-Qualification Criteria (Page No. 20) - Bidder's Experience may be read as follows. "The Bidder should have ongoing or completed project experience at least one (1) IT advisory assignment for Transport and / or sector for a Central/ State Government Department / Ministry / PSU (Central / State) agency in India"
58		<p>Financial Capability of the Bidder</p> <p>Annual turnover from advisory / consulting services provided to the Central/ State Government Department / Ministry / PSU (Central / State) agency in India in each of the last 3 FYs (till FY 21) >INR 20cr and < INR 30cr.: 03 marks (Additional 01 mark for each INR 5cr. over and above INR 30cr. maximum 5 marks.) Lowest amongst the annual turnover from the 3 FYs will be considered for evaluation</p>	<p>Request for Change:</p> <p>Average Annual turnover from advisory / consulting services provided to the Central/ State Government Department / Ministry / PSU (Central / State) agency in India in each of the last 3 FYs (till FY 21) >INR 15cr and < INR 17cr.: 03 marks (Additional 01 mark for each INR 1cr. over and above INR 18cr. maximum 5 marks.) Justification: As per Standard guidelines, the Average turnover is assessed taking average of last 3 financial years rather than the lowest of last three financial year. Further, request to limit the upper limit of Turnover to INR 22 Cr. As per CVC/ Model RFP guidelines, a max of 5 times of project value may be kept as Turnover criteria</p>	Technical Evaluation Criteria,Page-22,A- Financial Capability of the Bidder,Point-1 may be read as follows. Annual turnover from advisory / consulting services provided to the Central/ State Government Department / Ministry / PSU (Central / State) agency in India in each of the last 3 FYs (till FY 21) >INR 15cr and <INR 30cr.: 03 marks (Additional 01 mark for each INR 5cr. over and above INR 30cr. maximum 5 marks).

59		<p>Experience of undertaking large PMU projects of a minimum duration of 2 years with Central/ State Government agencies/PSU (Central / State) in India Number of Projects:- =5 Projects: 3 Marks >5 and ≤10 Projects: 5 Marks >10 Projects: 10 Marks (full marks)</p>	<p>Request for consideration: Experience of undertaking large PMU/ TSU/ Transformation Office projects of a minimum duration of 2 years with Central/ State Government agencies/PSU (Central / State)/ Funding and Bilateral aid agencies in India Number of Projects:- =5 Projects: 3 Marks >5 and ≤7 Projects: 5 Marks >7 Projects: 10 Marks (full marks)</p>	<p>No Change. As per RFP</p>
60		<p>The bidder should have IT Consulting project experience in government sector Number of Projects:- ≥5 projects: 10 marks (full marks) 4 projects: 7 Marks 3 projects: 5 Marks 2 projects: 3 Marks 1 project: 1 Mark</p>	<p>Request for clarification: We understand IT Advisory project includes e-governance, project involving facilitating IT applications for the project, etc. The bidder should have Consulting project/PMU experience in government with ICT/Automation as one of the deliverables. Number of Projects:- ≥5 projects: 10 marks (full marks) 4 projects: 7 Marks 3 projects: 5 Marks 2 projects: 3 Marks 1 project: 1 Mark</p>	<p>No Change. As per RFP</p>
61		<p>The bidder should have experience in projects with any State Government Transport Department Number of Projects:- >3 projects: 10 marks 1-2 projects: 6 Marks</p>	<p>Request for consideration The bidder should have experience in projects with any State Government Transport Department/ State Government Transport Authority/ ULB Transport / State Transport Undertaking (STU) , Number of Projects:- >3 projects: 10 marks 1-2 projects: 6 Marks Justification: Restricting only projects with State Government Transport department will restrict competition. There is lot of experience to leverage from other Transport projects executed with State/ Central Transport Authorities, ULB Transport Undertakings etc.</p>	<p>No Change. As per RFP</p>

62	Programme Manager cum-Team Leader	<ul style="list-style-type: none"> • MBA / equivalent from an institution of national repute. • More than 10 years of work experience with at least 05 years of work experience in Government Consulting. • At least 5 years of experience in working in Programme Management Units in Centre/State/Public Sector Units • Demonstrable past experience in Requirements management, BPR and change management • Preference will be given to person having working experience in Transport sector (min. 2 years) 	<ul style="list-style-type: none"> • B.E./ B. Tech / MCA with MBA / equivalent from an institution of national repute. • More than 10 years of work experience with at least 08 years of work experience in Government Consulting. • At least 8 years of experience in working in Programme Management Units in Centre/ State/ Public Sector Units • Demonstrable earlier experience in Requirements management, DPR and change management, Government procurement cycle • Preference will be given to person having working experience in Transport sector (min. 5 years) 	No Change. As per RFP
63	Consultant-1	<ul style="list-style-type: none"> • Must have a bachelor's degree in engineering /Commerce /Business Administration/Economics/ Architecture/ Planning • At least 5 years' experience in total with minimum 3 years of experience working with Central and State Government agencies. • The following 3 demonstrable expertise are expected: <ul style="list-style-type: none"> i. Documentation and Reporting ii. MIS and M&E iii. Data analysis 	<ul style="list-style-type: none"> • Must have a bachelor's degree in civil engineering/ Urban Engineering with master's in Transportation engineering/ Urban Planning • At least 8 years of experience preparing economic and policy analysis of transport and related issues in an international organisation, consultancy, government, development agency or research institution. • Minimum 5 years' experience in tracking and analyzing new developments in transport technologies and services – including automated vehicles, cleaner vehicle technologies, new mobility services, Mobility as a Service (MaaS), the sharing economy and/or transport and climate change policies would be an advantage. • Proficiency in geographic information systems or geospatial software tools, or experience in using programming languages and data frameworks for transport analysis and visualization (e.g., geospatial databases, R, Python, etc.) would be an advantage 	No Change. As per RFP

64	Consultant-2	<ul style="list-style-type: none"> • Must have a bachelor's degree in engineering / Commerce / Business Administration / Economics (Architecture/ Planning • At least 5 years' experience in total with minimum 3years of experience working with Central and State Government agencies for IT reforms 	<ul style="list-style-type: none"> • Must have master's degree in business, finance, international development, or relevant field required. • At least 8 years of experience with international development finance, including with direct experience implementing credit guarantee funds. • A minimum of 5 years of experience working with Central and State Government agencies in a related sector. • Strong commercial and financial engineering experience including grants, loan guarantee funds, impact bonds, returnable grants, subsidized impact- linked debt etc. • Excellent communications skills and experience engaging and negotiating with financial institutions. • Excellent quantitative and research skills, including developing financial modelling • Good working knowledge of the transport sector. Experience working with the electric vehicles sector is a bonus • General understanding of environment and climate domain. 	<p>No Change. As per RFP</p>
65	Consultant-3		<ul style="list-style-type: none"> • Must have a bachelor's degree in business, supply chain management, industrial engineering, or similar. • Master's degree in business administration preferred. • At least 5 years' experience in total as a logistical consultant in a related industry with minimum 3years of experience working with Central and State Government agencies. • Extensive knowledge of supply chain management. • Proficiency in database tools and business management software, such as Odoo and NetSuite. • Exceptional analytical, strategic thinking, and problem-solving abilities. 	<p>No Change. As per RFP</p>

66	Consultant-4: Subject Matter Expert (IWT, EV, Maritime policy, Aviation, Port)		<ul style="list-style-type: none">• Must have master's degree in relevant field required.• At least 8 years of experience in relevant sector• A minimum of 5 years of experience working with Central and State Government agencies in a related sector.• Excellent communications skills and experience engaging and negotiating with line departments and stakeholders.• Excellent quantitative and research skills, including developing business model.	No Change. As per RFP
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- **N.B** - Last date for receipt of proposal is extended to **18.07.2022 by 05.00 PM**
- Opening of Technical Proposal -- Dt. **21.07.2022 at 11.00 AM.**

Members present in the Pre-Bid Meeting for selection of consulting Firm/Company for Setting up of a Project Management Unit (PMU) in the Commerce & Transport (Transport) Department held on 18.06.2022 at 11.30 AM in the 5th Floor Conference Hall of Kharvel Bhavan under the chairmanship of Principal Secretary, C & T Department.

Sl No.	Name & Designation
1	Deepak Samantary, Asst. Director, Palladium Consulting India Legalist Mohapatra Pvt. Ltd. Consultant (Advisor) Palladium Consulting India Pvt. Ltd.
2	Jyotirajan Jena Associate vice President Ernst & Young LLP, New Delhi
3	Prakash Chandra Asst. Manager BDO India LLP, Mumbai
4	Sandeep Binnal Representative, Deloitte
5	Prabhat Sengupta, Manager, PwC Contact: 7978655365 email: prabhat.x.sengupta@pwc.com
6	Pranod Kadam, Sr Project Manager, Si Infotech Ltd. Ph. 9595360300 pranod.kadam@si-infotech.com.

Pranab Katar Behena, Consultant, Si Infotech Ltd.
Ph- 9853688744 - pranab.behena@si-infotechconsultancy.com

7	Sujit Mohanty Consultant, Sem I OCAE 9937929516.
8	Bijay Basant Khalle PA cum spl. Secy esy. Dept 88 950 82380
9	Kishore Chandra Das Jt. Secy. C & T Dept.
10	
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